The Tamil Nadu Legislature (Prevention of Disqualification) Act, 2014

Act 3 of 2014

Keyword(s):

Disqualification, Legislature, MLA
The following Act of the Tamil Nadu Legislative Assembly received the assent of
the Governor on the 26th February 2014 and is hereby published for general information;—

ACT No. 3 OF 2014.

An Act further to amend the Tamil Nadu Legislature (Prevention of

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-
fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Legislature (Prevention of

(2) It shall come into force at once.

2. In the Schedule to the Tamil Nadu Legislature (Prevention of Disqualification) Act,
1967, the following item shall be added at the end, namely:—

"12. The office of the chairman, chairperson, director or member of any statutory
or non-statutory body, other than those specified above, on being elected, appointed or
nominated to such office by the Legislative Assembly or the State Government, as the
case may be, if the holder of such office is not entitled to any remuneration other than
compensatory allowance.

Explanation.—For the purposes of this item,—

(a) "compensatory allowance" means any sum of money payable to the holder of
an office by way of daily allowance, conveyance allowance, house rent allowance or
travelling allowance for the purpose of enabling him to recoup any expenditure incurred
by him in performing the functions of that office;

(b) "statutory body" means any corporation, committee, commission, authority,
board, society, trust (by whatever name called) or other body of persons, whether
incorporated or not, established by or under any law for the time being in force;

(c) "non-statutory body" means any body of persons other than a statutory body.”.

(By order of the Governor)

G. JAYACHANDRAN,
Secretary to Government,
Law Department.